

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2763
ANSWERED ON:29.08.2012
GRANTS-IN-AID GIVEN TO KENDRIYA BHANDAR
Ram Shri Purnmasi

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the quantum of one-time assistance or non-recurring grants as grant-in-aid given to Kendriya Bhandar by the Government, so far, indicating the purpose for which grants were given to Kendriya Bhandar;
- (b) whether Kendriya Bhandar has submitted utilization certificates;
- (c) if so, the details thereof;
- (d) whether Kendriya Bhandar diverted the funds and used the same for purposes other than for which it were granted;
- (e) if so, the details thereof and the action taken in this regard;
- (f) whether there is any proposal to get the accounts of Kendriya Bhandar audited from CAG since the Government has given grant-in-aid to Kendriya Bhandar; and
- (g) if so, the details thereof and if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a): As per available records Kendriya Bhandar has not been given any one-time assistance or non-recurring grants as grant-in-aid from the Government. However, the Central Government is holding equity share capital in Kendriya Bhandar of Rs. 68.18 lacs as on 31/3/2011.

(b) to (g): Do not arise.